

(26)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, CAMP AT NAGPUR.

O.A.881/92.

G.S. Sainis,  
R/o 'Geetagovinda'  
Plot No.17, Shriramnagar,  
Somalwada,  
NAGPUR - 440 025.

.. Applicant.

O.A.630/92.

P. Ranga Rao Naidu,  
R/o H.No.283,  
Near Happy Hours Primary School,  
Khalasiline,  
NAGPUR - 440 001.

.. Applicant.

O.A.882/92.

D.B. Majumdar,  
R/o 41, Postal Audit Colony,  
Ranapratap Nagar,  
NAGPUR - 440 022.

.. Applicant.

~~Plaintiff~~

VS.

1. Union of India,  
Department of Posts,  
Bak Bhawan, Sansad Marg,  
New Delhi - 110 001  
through its Secretary.
2. Director of Accounts (Postal)  
NAGPUR - 440 001.

.. Respondents.

~~Decided~~ Coram : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman.  
Hon'ble Shri M.Y. Prakkar, Member (A).

Appearances:

Shri M.K. Deshpande, Counsel  
for the applicant.

Shri Ramesh Darda, Counsel  
for the Respondents.

ORAL JUDGMENT :

Dated : 15.3.1993.

¶ Per : Hon'ble Shri Justice M.S. Deshpande, Vice Chairman ¶

In view of the decision of this Tribunal dated 18.1.1993 in O.A.496/92, the Rule is made absolute in terms of prayer II of the application. The monetary

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C.A.881, 630 & 882/92.

entitlements of the applicant shall be worked out within a period of 3 months from today, together with costs quantified at Rs.300/-.

  
( M.Y. PRICKAR )  
MEMBER(A).

  
( M.S. BESHPANDE )  
VICE CHAIRMAN.

H.